## श्रिः जसबंत सिंही

वह स्पष्टतया बता दे कि केन्द्रीय सरकार में भीर राजस्थान सरकार में हो रहे झगडों में समझीता कव तक हो जाएगा। और राजस्थान कैनाल पर जो काम रुका हुआ है वह कब से शुरू होग। ? दूसरी चाज यह कि जब तक वह कैनाल पूरी नहीं हो जाती तब तक राजस्थान को जिस माला में रावं। ख्यास से पानं। मिलने का अधिकार है वह नहीं मिलता क्योंकि राजस्थान कैनाल पूरा हुई नहीं है जिसकी वजह से राजस्थान उस पाना को नहीं लेपारहा है। इराडा कमाशन मेरावा-व्यास पानी के समझौते को लेकर उस पर प्रभाव नहीं पडेगा इस प्रकार का स्पष्ट उल्लेख केन्द्राय सरकार करे।

## REFERENCE TO THE AGITATION BY KERALA YOUTHS DEMANDING EMPLOYMENT OR UNEMPLOYMENT ALLOWANCE

SHRI M. A. BABY (Kevala): Thank you, Mr. Deputy Chairman, for permitting me to mention a very grave situation existing in Kerala following the unprecedented youth movement demanding employment or unemployment allowance.

Sir, as you very well know, Kerala is a State where more than 25 lakh youths are registered in employment exchanges as unemployed. But the present State Government is not taking appropriate measures, as in the case of most of the Congress-I-ruled States, to either give employment or unemployment allowance Whereas the earlier Left Democratic Front Government could cover around 2 lakh unemployed youth in the scheme of unemployment allowance, the present State Government has done away with that practice and has reduced the number of yoi'ths who are being given unemployment allowance.

During the last one month, under the leadership of Democratic Youth Federation of India which commands the support of more than 13 lakh youths in the State of Kerala, an Gandhian-type agitation—i.e. a sit-in agitation is going on. But I

unforatunately the State Government, in stead of giving them unemployment allo wance or employment, is resorting to very very heinous and brutal torture, and firing has taken place in so many places. I would like to warn the State Government that there are more youths in the State of Kerala than can be murdered through vio lence and firing. I would like to take this opportunity to urge upon the Central Gov ernment to provide sufficient funds, not under non-plan allocation but under plan allocation itself, to not only provide em ployment but also to provide for unem ployment allowance. Otherwise youth movement will have to take more serious steps and more strigent action. 1 hope that the Central Government will instruct the State Government to aoid'e by lawful measures rather than taking re course to unlawful measures like firing on vouth.

## REFERENCE TO THE ATTEMPT TO' SUPPRESS FREEDOM OF PRESS

## SHRIMATI RENUKA CHOWDHURY

(Andhra Pradesh): Sir, there have been some alarming allegation made against a man holding a very high office—that is the Chief Minister of Orissa. A'so, to compound the injury, they are attempting to suppress the freedom of the press.

It is ki the newspapers that a police party has travelled inter-State, gone into another State and interrogated the editor of a leading weekly, arrested him and released him on a bail bond. This is a seriou, thing. Adding to his misbehaviour, adding to the shame that he has brought to \*he State and to the high office he is holding, this is a blatant attempt by which they are trying to suppress freedom of the press. This is a reflection on the society itself and stringent action should be taken. demand that he should be dismissed \*rom his office till he is proven innocent. He cannot be allowed to continue like this and if a man has skeletons in his cupboard, he should not be in a high office and if he is in a high office, he should not indulge in such things.